

## RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee in its meeting held on 10<sup>th</sup> March, 2025, recommended that the following Parties may initiate the discussion on the working of the Ministries identified by the Committee in its meeting held on the 11<sup>th</sup> February, 2025:-

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|----------------------------------|------|
| (i) Education;                   | INC  |
| (ii) Railways;                   | BJP  |
| (iii) Health and Family Welfare; | DMK  |
| (iv) Home Affairs;               | AITC |

The Committee also recommended that each discussion on the working of the Ministry be allocated a time of six hours. It may be recalled that the BAC had earlier recommended that the lunch hour may be skipped and the House may sit late on the days when the discussion on the working of Ministries is taken up to allow more participation from Members as conveyed *vide* Parliamentary Bulletin Part-II dated the 13.02.2025.

Further, the Committee has allotted time for Government Legislative and other Business as follows:-

<b>Business</b>	<b>Time Allotted</b>
1. Consideration and return of the Appropriation Bill relating to Demands for Grants for the year 2025-26, after it is passed by Lok Sabha.	<b>Six Hours (to be discussed together)</b>
2. Consideration and return of the Finance Bill, 2025, after it is passed by Lok Sabha.	
3. Consideration and return of the Appropriation Bills relating to following Demands, after they are passed by Lok Sabha:—	<b>Six Hours (to be discussed together)</b>
(i) Second and final Batch of Supplementary Demands for Grants for the year 2024-25.	
(ii) Demands for Excess Grants for the year 2021-22.	
4. General Discussion on the Budget (Manipur) for the year 2025-26.	

5. Consideration and return of the Appropriation Bill relating to Demands for Grants (Manipur) for the year 2025-26, after it is passed by Lok Sabha.
6. Consideration and return of the Appropriation Bill relating to Supplementary Demands for Grants (Manipur) for the year 2024-25, after it is passed by Lok Sabha.
7. Discussion on the Statutory Resolution seeking approval of the Proclamation issued by the President on the 13<sup>th</sup> February, 2025 under Article 356(1) of the Constitution in relation to the State of Manipur. **Three Hours**
8. Consideration and passing of the Protection of Interests in Aircraft Objects Bill, 2025. **Two Hours**

The Committee also recommended that the sitting of the Rajya Sabha fixed for Thursday, the 13<sup>th</sup> of March, 2025 may be cancelled.

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**GOVERNMENT BILL—Contd.**

**THE RAILWAYS (AMENDMENT) BILL, 2024— Contd.**

MR. DEPUTY CHAIRMAN: Now the hon. Minister to reply.

**रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):** माननीय उपसभापति महोदय, बहुत-बहुत धन्यवाद। मैं उन 25 माननीय सांसदों को धन्यवाद देना चाहूंगा, जिन्होंने इस चर्चा में भाग लिया। कई अच्छे सुझाव आए, कई आलोचनाएं हुईं, और कुछ ऐसे तथ्य भी प्रस्तुत किए गए जो सत्य से परे हैं।

यदि इन सभी विषयों को समग्र रूप में देखें, तो कुल मिलाकर चार buckets में सारे सब्जेक्ट्स आते हैं। कई माननीय सांसदों ने बिल से संबंधित विषय उठाए, जैसे कि empowerment zone में किस तरह से ज़्यादा पावर हो, राज्य सरकार की भूमिका क्या होगी, और Cooperative Federalism का क्या स्वरूप होगा। इस तरह के विषय रखे।

कुछ माननीय सदस्यों ने सुरक्षा उपायों पर चर्चा की, जिसमें safety, KAVACH, CCTV और anti-collision device, का उल्लेख किया गया, जो यूपीए सरकार के दौरान लगाए गए थे।

तीसरी श्रेणी में, कई माननीय सदस्यों ने रोजगार (Employment) से जुड़े विषयों को उठाया। और चौथी श्रेणी में इलेक्ट्रिफिकेशन पर भी चर्चा हुई। कुल मिलाकर, यह एक बहुत ही समृद्ध चर्चा रही, और मैं सभी माननीय सांसदों को इस व्यापक और सार्थक चर्चा के लिए धन्यवाद